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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 4th October, 2023.

No.LL(B)11/99/Part/41.—The Meghalaya Lokayukta (Amendment) Act, 2023 (Act No. 7 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2023

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th September, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th October, 2023.

THE MEGHALAYA LOKAYUKTA (AMENDMENT) ACT, 2023**An****Act**

to amend the Meghalaya Lokayukta Act, 2014 (Meghalaya Act No. 4 of 2014).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Fourth Year of the Republic of India as follows:-

- | | |
|------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Short title and Commencement. | 1. (1) This Act may be called the Meghalaya Lokayukta (Amendment) Act, 2023.
(2) It shall come into force from the date of issue of Notification in the Official Gazette. |
| Amendment of Section 11 of the Lokayukta Act, 2014. | 2. In the Meghalaya Lokayukta Act (hereinafter referred to as the Principal Act) (Act No. 4 of 2014) in sub-section (2) of Section 11 of the Principal Act, the word "section 88" shall be substituted with the word and figure "section 33". |

D. LYNGDOH,

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.